

**DIVISION BENCH**

**ITEM NO.113**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**IA NO.13/2024 IN CP (IB) NO.113/ALD/2022**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 16<sup>th</sup> April, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>BANK OF BARODA V/S GURMIT SINGH MANN (PERSONAL GUARANTOR OF M/S SIMBHAOLI SUGARS LIMITED)</b>
<b>UNDER SECTION</b>	<b>95 OF IBC</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Ashish Verma, with *: For the Bank of Baroda*  
Ms. Salonee Keshwani, Advs.

Ms. Abhipsa Sahu & *: For the Personal Guarantor*  
Sh. Abhijit Chatterjee, Proxy for.  
Ms. Prachi Johri, Adv.

**ORDER**

Ld. Counsels representing the parties are present.

- 1.** Ld. Proxy Counsel, Ms. Abhipsa Sahu present on behalf of the Personal Guarantor and states that the learned arguing counsel, Ms. Prachi Johri is not available today, and therefore seeks a short adjournment.
- 2.** Let the matter be adjourned for 10<sup>th</sup> May, 2024.

**-Sd-**  
**(Ashish Verma)**  
**Member (Technical)**

**-Sd-**  
**(Praveen Gupta)**  
**Member (Judicial)**

**16<sup>th</sup> April, 2024**

*Kavya Prakash Srivastava*  
*(Stenographer)*